

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 07.01.2010

Meeting No. 34/AM10, 35/AM10 & 36/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 07.01.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. A.K. Ojha,	AD	MSME
2.	Sh. T.M. Skaria	DDG	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

PART-I

1	697	M/S. VSL AGRO TECH PVT. LTD., SANDUR	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred.
	HQ File :01/85/050/00271/AM09/	RLA File :07/24/040/00602/AM09	Lic.No/Date:0710063330 27.02.2009	
	The case was considered by the committee as per agenda. Committee noted the comments received from ICAR vide letter No. PS/ADG/Hort.II)2009-146 dated 14.12.2009 in which it has been stated that Mono Potassium Phosphate, which is the import item, is a consumable. Committee decided to refer the case to Policy-4 for comments whether consumable, as in this case, can be allowed in advance authorization. To be re listed on 04.02.2010.			

2	698		M/S. NEWBY TEAS OVERSEAS PVT.LTD.,		M.No. 34/AM10 DT. 07.01.2010		Status: Approved
	Case No.:7/34/85-ALC3/2009						
	HQ File :01/85/050/00179/AM10/		RLA File :02/21/040/00135/AM10/		Lic.No/Date:0210131904 23.09.2009		
	The case was considered by the committee as per the agenda. Committee decided to approve the instant case on net to net basis as under:-						
Export Item		Qty.	Import Item		Qty.		
Tea bag containing 3000Kgs of Tea,		3000.00KG	Filter Paper		315.00KG		
Filter Paper			Tea		3000.00KG		

RLA may take consequential action as per policy/procedure.

3	699 Case No.:13/19/85-ALC3/2009	M/S. UNICARE PHARMA LIMITED	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/040/00132/AM10/	Lic.No/Date:0410107471 01.09.2009	
	The case was considered by the committee as per agenda. Committee noted the comments received from Export Cell vide letter No. 01/91/180/1391/AM10/Ex.Cell /46 dt. 07.01.2010 regarding the export policy of Butter, Butter Oil & Ghee that it is free subject to any other law for the time being in force and decided to seek comments from NDRI regarding input output norms. To be re-listed on 04.02.2010.			

4	700	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00310/AM05/	RLA File :05/24/040/00529/AM05/ZALC	Lic.No/Date:0510148424 12.01.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

5	701	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00197/AM06/	RLA File :05/24/040/00292/AM06/ZALC	Lic.No/Date:0510171197 06.12.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

6	702	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00248/AM06/	RLA File :05/24/040/00879/AM06/ZALC	Lic.No/Date:0510176642 17.02.2006	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

7	703	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00103AM07/	RLA File :05/24/040/00403/AM07/ZALC	Lic.No/Date:0510188584 10.08.2006	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

8	704	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/0002/AM07/	RLA File :05/24/040/1071/AM06/ZALC	Lic.No/Date:0510180055 03.04.2006	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

9	705	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00308/AM05/	RLA File :05/24/040/00530/AM05/ZALC	Lic.No/Date:0510148415 12.01.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

10	706	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00198/AM06/	RLA File :05/24/040/00572/AM06/ZALC	Lic.No/Date:0510171203 06.12.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

11	707	M/S. DSSI FOODS PVT.LTD., N. DELHI	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00309/AM05/	RLA File :05/24/040/00528/AM05/ZALC	Lic.No/Date:0510148420 12.01.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Policy-4 for comments whether value addition of 100% at the time of issue of advance licence in this case would apply for export of tea if import of Tea is not involved. Committee also decided to call the representative of applicant firm for PH. To be re listed on 18.02.2010.			

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708 Case No.:1/34/85-ALC3/2009	M/S. A.V.THOMAS & CO. LTD	M.No. 34/AM10 DT. 07.01.2010	Status: Approved
HQ File :01/85/050/00173/AM10/	RLA File :10/24/040/00087/AM10/	Lic.No/Date:1010036303 11.12.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as applied for by the applicant firm, as under:-			
Export Item	Qty.	Import Item	Qty.
Black tea in consumer pack- ‘AVT Premium’ (T/C-blended with 56% import tea & 44 % indigenous tea)	2052 KG	BLACK TEA IN BULK PACKING	3052.92KG
Black tea in consumer pack -‘AVT Premium Tea Bag’ (T/C-blended with 95% import tea & 5% indigenous tea)	2004 KG.		
RLA may take consequential action as per policy/procedure.			

13	709 Case No.:6/34/85-ALC3/2009	M/S. GROVER VINEYARDS LTD.,	M.No. 34/AM10 DT. 07.01.2010	Status: Approved
	HQ File :01/85/050/00178/AM10/	RLA File :07/24/040/00231/AM10/	Lic.No/Date:0710067129 22.09.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-			
	Export Item	Qty	Import Item	Qty
	Processed Still Wine 12.5 % Alcohol	22596.000 Litre	Raw Still Wine 12.5 % Alcohol	22596.000 Litre
RA to take consequential action as per policy/procedure				

14	710 Case No.:9/34/85-ALC3/2009	M/S. JINDAL DRUGS LIMITED	M.No. 34/AM10 DT. 07.01.2010	Status: Withdrawn
	HQ File :01/85/050/00181/AM10/	RLA File :03/94/040/00712/AM10/	Lic.No/Date:0310547370 25.11.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that the Advance Authorization has been issued on repeat basis. The case is withdrawn.			

15	711 Case No.:3/34/85-ALC3/2009	M/S. ACG PHARMAPACK PVT LTD	M.No. 34/AM10 DT. 07.01.2010	Status: Transferred
	HQ File :01/85/050/00175/AM10/	RLA File :03/94/040/00442/AM10/	Lic.No/Date:0310534964 24.08.2009	
	The case was considered by the committee as per agenda. It was observed that in all probability export product in this case would be covered under chapter 39 of ITC (HS). Case may be transferred to NC-VII.			

16	712 Case No.:15/34/85-ALC3/2009	M/S. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00187/AM10/	RLA File :09/24/040/00169/AM10/	Lic.No/Date:0910039293 11.09.2009	
	The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received. Committee decided to defer the case. To be re listed on 14.1.2010.			

17	713 Case No.:4/34/85-ALC3/2009	M/S. KIRBY BLDG. SYSTEMS INDIA (UTTARANCHAL) PVT LTD	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00176/AM10/	RLA File :61/24/040/00013/AM10/	Lic.No/Date:6110000368	

10.11.2009

The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received. Committee decided to defer the case.

To be re listed on 14.1.2010.

18	714 Case No.:5/34/85-ALC3/2009	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00177/AM10/	RLA File :03/94/040/00661/AM10/	Lic.No/Date:0310545805 16.11.2009	
	The case was considered by the committee as per agenda. Similar earlier case of the firm to be linked up. To be re listed on 04.02.2010.			

19	715 Case No.:10/34/85-ALC3/2009	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00182/AM10/	RLA File :03/94/040/00624/AM10/	Lic.No/Date:0310543642 03.11.2009	
	The case was considered by the committee as per agenda. Similar earlier case of the firm to be linked up. To be re listed on 04.02.2010.			

20	716 Case No.:11/34/85-ALC3/2009	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00183/AM10/	RLA File :03/94/040/00626/AM10/	Lic.No/Date:0310543828 04.11.2009	
	The case was considered by the committee as per agenda. Similar earlier case of the firm to be linked up. To be re listed on 04.02.2010.			

21	717 Case No.:16/34/85-ALC3/2009	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00188/AM10/	RLA File :03/94/040/00439/AM10/	Lic.No/Date:0310542495 26.10.2009	

The case was considered by the committee as per agenda. The Committee decided to link up similar earlier case. To be re listed on 04.02.2010.

22	718 Case No.:14/34/85-ALC3/2009	M/S. KASHMIR APPIARIES EXPORTS	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00186/AM10/	RLA File :30/24/040/00018/AM10/	Lic.No/Date:3010063875 09.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to link up similar earlier case. To be re listed on 04.02.2010.			

23	719 Case No.:8/34/85-ALC3/2009	M/S. HINDUSTAN GUM & CHEMICALS LTD.,	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00180/AM10/	RLA File :33/24/040/00008/AM10/	Lic.No/Date:3310013867 28.08.2009	
	The case was considered by the committee as per agenda. The Committee decided to link up similar earlier case. To be re listed on 04.02.2010.			

24	720 Case No.:13/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 34/AM10 DT. 07.01.2010 24.12.2009	Status: Deferred
	HQ File :01/85/050/00185/AM10/	RLA File :03/94/040/00754/AM10/	Lic.No/Date:0310548752 02.12.2009	
	The case was considered by the committee as per agenda. The Committee noted the comments received from VVO&F vide letter No. 4/7/2009-Exp dated 04.01.2010 and decided to remind the applicant to furnish requisite information. . To be re listed on 21.01.2010.			

25	721 Case No.:12/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 34/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00184/AM10/	RLA File :03/94/040/00755/AM10/	Lic.No/Date:0310548749 02.12.2009	
	The case was considered by the committee as per agenda. The Committee noted the comments received from VVO&F vide letter No. 4/7/2009-Exp dated 04.01.2010 and decided to remind the applicant to furnish requisite information. . To be re listed on 21.01.2010.			

26	Case No.:2/34/85-ALC3/2009	M/S. GANGA RASAYANIE P. LTD.	M.No. 34/AM10 DT. 07.01.2010	Status: Transferred
	HQ File :01/85/050/00174/AM10/	RLA File :03/94/040/00496/AM10/	Lic.No/Date:0310541174 09.10.2009	
	The case was considered by the committee as per agenda. It was noted that case covered under ITC (HS) chapter 27. As per OMI No. 3 dt. 7.8.2009 this pertains to NC IV. The case may be transferred to NC –IV.			

PART-II

1	722	M/S. CLIQUE EXPORTS PVT. LTD., MUMBAI	M.No. 35/AM10 DT. 07.01.2010	STATUS Approved								
	HQ File :01/85/162/00204/AM10	RLA File :03/94/40/472/AM10										
Grant of advance authorization under Para 4.4.2 of HBP for export of FUFU(Flour) against import of Natural Dehydrated Potatoes flakes.												
The case was considered by the committee as per agenda. It was decided by the Committee in consultation with the technical representative present in the meeting to allow input with 1 % wastage as it involves mixing only. To account for 22.03 MT of input item in export item. Case is approved as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>FUFU (FLOUR)</td><td>30MT</td><td>NATURAL DEHYDRATED POTATO FLAKES</td><td>22.03MT</td></tr></table>					Export Item	Qty.	Import Item	Qty.	FUFU (FLOUR)	30MT	NATURAL DEHYDRATED POTATO FLAKES	22.03MT
Export Item	Qty.	Import Item	Qty.									
FUFU (FLOUR)	30MT	NATURAL DEHYDRATED POTATO FLAKES	22.03MT									
RA to take consequential action as per Policy/Procedure.												

2	723 Case No.:4/35/85-ALC3/2009	M/S. JINDAL AGRO PROCESSING PVT LTD	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
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HQ File :01/85/050/00192/AM10/	RLA File :34/24/040/00163/AM10/	Lic.No/Date:3410025976 23.12.2009	
The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received. The Committee decided to defer the case. To be re listed on 04.02.2010.			

3	724 Case No.:1/31/85-ALC3/2009	M/S. UB GLOBAL(A DIV.OF UNITED BREWERIES (HOLDINGS) LTD	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00164/AM10/	RLA File :07/21/040/00740/AM10/	Lic.No/Date:0710068400 19.11.2009	
	The case was considered by the committee as per agenda. It was decided to call for the following information from the applicant firm :- 1. Explain the description of words ‘Gold ends in packing material. 2. To be re listed on 04.02.2010.			

4	725 Case No.:3/35/85-ALC3/2009	M/S. SYNTHITE INDUSTRIES LIMITED	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00191/AM10/	RLA File :10/24/040/00105/AM10/	Lic.No/Date:1010036490 23.12.2009	
	The case was considered by the committee as per agenda. It was decided to ask from the applicant firm the following information:- 1. Byproducts obtained during the production of Cocoa Extract from Cocoa Powder and its saleability & value. . To be re listed on 04.02.2010.			

5	726 Case No.:1/26/85-ALC3/2009	M/S. ADITYA BIRLA NUVO LIMITED.,	M.No. 35/AM10 DT. 07.01.2010	Status: Rejected
	HQ File :01/85/050/00134/AM10/	RLA File :02/24/040/00140/AM10/	Lic.No/Date:0210132610 14.10.2009	
	The case was considered by the committee as per agenda. Committee observed that it would not be possible to quantify the input output requirement as production/consumption data is not available. The Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

6	727 Case No.:2/9/85-ALC3/2005	M/S. DEVI FISHERIES LIMITED	M.No. 35/AM10 DT. 07.01.2010	STATUS Deferred
	HQ File :01/85/050/00352/AM05/	RLA File :26/80/040/00016/AM05/	Lic.No/Date:2610004560 02.03.2005	
	The case was considered by the committee as per agenda. It was noted that as per technical comments received from MPEDA, there is 65-70 % yield from Frozen Fresh Water Shrimps (HL) for production of export product, whereas the applicant firm has applied net gain in the export quantity. Committee decided to ask the applicant to give the rationale for the net gain in qty. of export product.. To be re-listed on 04.02.2010.			

7	728 Case No.:1/35/85-ALC3/2009	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 35/AM10 DT. 07.01.2010	Status: Approved												
	HQ File :01/85/050/00189/AM10/	RLA File :10/24/040/00103/AM10/	Lic.No/Date:1010036486 23.12.2009													
	The case was considered by the committee as per agenda. It was decided by the NC meeting to approve the case on net to net basis, as under:-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">FROZEN MEALKIT CONTAINING TILAPIA FISH -16310 KGS packed in low barrier copolymer food trays160737 NOS SEALED WITH FRESH WAVE FILM- 3"core 610 mm-602 Kg</td><td rowspan="3">54600KG</td><td>TILAPIA FISH - SKIN & BONE LESS FILLETS IQF</td><td>16310Kg</td></tr><tr><td>FOOD TRAYS LOW BARRIER CO-POLYMER - 03120 BLACK LBCS CASE</td><td>As per packing policy</td></tr><tr><td>FRESH WAVE FILM - IN ROLLS 24.016 " X 1148.35 3 " CORE 610 MM</td><td>As per packing policy</td></tr></table>					Export Item	Qty.	Import Item	Qty.	FROZEN MEALKIT CONTAINING TILAPIA FISH -16310 KGS packed in low barrier copolymer food trays160737 NOS SEALED WITH FRESH WAVE FILM- 3"core 610 mm-602 Kg	54600KG	TILAPIA FISH - SKIN & BONE LESS FILLETS IQF	16310Kg	FOOD TRAYS LOW BARRIER CO-POLYMER - 03120 BLACK LBCS CASE	As per packing policy	FRESH WAVE FILM - IN ROLLS 24.016 " X 1148.35 3 " CORE 610 MM	As per packing policy
Export Item	Qty.	Import Item	Qty.													
FROZEN MEALKIT CONTAINING TILAPIA FISH -16310 KGS packed in low barrier copolymer food trays160737 NOS SEALED WITH FRESH WAVE FILM- 3"core 610 mm-602 Kg	54600KG	TILAPIA FISH - SKIN & BONE LESS FILLETS IQF	16310Kg													
		FOOD TRAYS LOW BARRIER CO-POLYMER - 03120 BLACK LBCS CASE	As per packing policy													
		FRESH WAVE FILM - IN ROLLS 24.016 " X 1148.35 3 " CORE 610 MM	As per packing policy													
RA to take consequential action as per policy/procedure.																

8	729	M/S. UNI KLINGER LTD., PUNE	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00433/AM08	RLA File :31/24/040/00106/AM08/	Lic.No/Date:3110031556 13.11.2007	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 14.01.2010.			

9	730	M/S. UNI KLINGER LTD., PUNE	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00432/AM08	RLA File :31/24/040/00208/AM08/	Lic.No/Date:3110031555 13.11.2007	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 14.01.2010.			

10	731	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 35/AM10 DT. 07.01.2010	Status: Approved
	Case No.:2/35/85-ALC3/2009			
	HQ File :01/85/050/00190/AM10/	RLA File :10/24/040/00104/AM10/	Lic.No/Date:1010036487 23.12.2009	
The case was considered by the committee as per agenda. It was decided to approve the case and ratified the norms as under:-				
	Export item	Qty	Import Item	Qty
	FROZEN MEALKIT CONTAINING SHRIMS 15238 KG PASTA 19289 KG packed in low barrier copolymer food trays (160737 Nos) SEALED WITH PFRESH WAVE FILM-3" CORE 610 MM-602	45800.000 Nos.	1. SHRIMPS RAW PEELED & DEVEINED TAIL OFF 2. FOOD TRAYS LOW BARRIER CO-POLYMER- 03120 Black LBCS Case. 3. FRESH WAVE FILM 24.016 " X 1148.35 - 3" Core 610 mm in rolls. 4. PASTA	15238.000 KG As per Packing Policy. As per Packing Policy. 12055.00Kg
RA to take consequential action as per policy.				

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732 Case No.:1/21/85-ALC3/2008	M/S. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	M.No. 35/AM10 DT. 07.01.2010	Status: Approved	
HQ File :01/85/050/00151/AM09/	RLA File :09/24/040/00171/AM09/	Lic.No/Date:0910035177 29.08.2008		
The case was considered by the committee as per agenda. . The Committee decided to approve the case as per suggestions of DIPP and ratified the norms as under:-				
Sl No.	Export Item Name.	Qty	Import Item	Qty.
1	Pre Fabricated Buildings (i.e Wall Panels Ceiling Panels Doors, Air Handing Units Liminars and accessories) (Weight 572045Kg)	16415.00Sq. Meter	EVT Cleanroom Silicone HPCR Transparent 310ml Catridges -15341	Subject to 1 % of FOB value
			Evt Cleanroom Silicone HPCR Ral 9001 310ml Catridges-15501	
			EVT Cleanroom Silicone HPCR RA old Whilte 310ml Catridges-15261	
			EVT Cleanroom Silicone HPCR Ral 9010 310 ml Catridges-15471	

RA to take consequential action as per policy.

12	733 Case No.:2/31/85-ALC3/2009	M/S. UB GLOBAL(A DIV.OF UNITED BREWERIES (HOLDINGS) LTD	M.No. 35/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00165/AM10/	RLA File :07/21/040/00745/AM10/	Lic.No/Date:0710068401 19.11.2009	
	The case was considered by the committee as per agenda. It was decided to call for the following clarification from the applicant firm :- 1. Explain the description of words ‘Gold ends in packing material. To be re listed on 04.02.2010.			

PART-III

1	734	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 36/AM10 DT. 07.01.2010	Status: Withdrawn
	HQ File :01/85/050/00251/AM09	RLA File :03/95/040/00835/AM09/	Lic.No/Date:031050447 29.01.2009	
	The case was considered by the committee as per agenda. The representatives of the applicant Firm who attended the meeting informed that they will surrender the Advance Authorization to RA for cancellation. The Committee decided to withdraw the case. RA to take consequential action as per policy.			

2	735	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00045/AM10	RLA File :03/95/040/00123/AM10/	Lic.No/Date:0310522261 02.06.2009	
	The case was considered by the committee as per agenda. Representatives of the applicant Firm who were present in the meeting stated that the export product is actually Fish Body Oil (ITC HS Code 15042010), under the brand name ‘ Marine oil KM 2040’. Its composition is 100%			

fatty acids. They further stated that the fat content of Krill Meal from which the export item is produced, varies from 12-24% depending on the species of Krill. Firm has applied 14% Fat content for the purpose of assessing the production qty. of the export product. Committee asked the Firm's representatives to submit the batch production reports of consignments already processed indicating the actual fat content in those consignments and qty. of fish body oil produced. Committee also noted that import items Sl. No. 2 to 4 are antioxidants. To be re-listed on 04.02.2010.

3	736	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred.
	HQ File :01/85/050/0054/AM10	RLA File :03/95/040/00146/AM10/	Lic.No/Date:0310525463 23.06.2009	
	The case was considered by the committee as per agenda. Representatives of the applicant Firm who were present in the meeting stated that the export product is actually Fish Body Oil (ITC HS Code 15042010), under the brand name ‘Marine oil KM 2040’. Its composition is 100% fatty acids. They further stated that the fat content of Krill Meal from which the export item is produced, varies from 12-24% depending on the species of Krill. Firm has applied 14% Fat content for the purpose of assessing the production qty. of the export product. Committee asked the Firm’s representatives to submit the batch production reports of consignments already processed indicating the actual fat content in those consignments and qty. of fish body oil produced. Committee also noted that import items Sl. No. 2 to 4 are antioxidants. To be re-listed on 04.02.2010.			

4	737	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	Case No.:20/28/85-ALC3/2009			
	HQ File :01/85/050/00159/AM10/	RLA File :03/95/040/00379/AM10/	Lic.No/Date:0310544044 05.11.2009	
	The case was considered by the committee as per agenda. Representatives of the applicant Firm who were present in the meeting stated that the			

export product is actually Fish Body Oil (ITC HS Code 15042010), under the brand name 'Marine oil KM 2040'. Its composition is 100% fatty acids. They further stated that the fat content of Krill Meal from which the export item is produced, varies from 12-24% depending on the species of Krill. Firm has applied 14% Fat content for the purpose of assessing the production qty. of the export product. Committee asked the Firm's representatives to submit the batch production reports of consignments already processed indicating the actual fat content in those consignments and qty. of fish body oil produced. Committee also noted that import items Sl. No. 2 to 4 are antioxidants. To be re-listed on 04.02.2010.

5	738	M/S. CRI LTD., KOLKATA	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/162/182/AM10			
	Modification of SION S.No. C-1888 i.e. for Nickel Silver Wire 2.30MM Dia.			
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 14.1.2010.			

6	739	M/S. CRI LTD., KOLKATA	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred.
	HQ File :01/85/162/0214/AM09/	RLA File :02/24/40/323/AM08	Lic.No/Date:0210111922 30.04.2008	
	The case was considered by the committee as per agenda. Committee deferred the case. To be re listed on 14.01.2010.			

7	740	M/S. CRI LTD., KOLKATA	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred.
	HQ File :01/(80)85/50/395/AM08	RLA File :02/24/40/104/AM08	Lic.No/Date:0210102472 18.07.2007	
	The case was considered by the committee as per agenda. Committee deferred the case. To be re listed on 14.01.2010.			

8	741	M/S. GILLETTE INDIA LTD., CHENNAI	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/50/0073/AM10	RLA File :04/24/40/0094/AM10	Lic.No/Date:0410106396 27.07.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 14.1.2010.			

9	742	REF. FROM JT. DGFT, HYDERABAD	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/162/00135/AM10/		RLA File :09/MISC/DFIA/AM09	
	Inclusion of import item Dry Fruits under transferable DFIA against export of Biscuits.			
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 14.01.2010.			

10	743	M/S. CLASSIC MARBLE IMPEX PVT. LTD., MUMBAI	M.No. 36/AM10 DT. 07.01.2010	Status: Rejected
	HQ File :01/85/50/0069/AM10	RLA File :03/94/040/01097/AM09	Lic.No/Date:0310511694 16.03.2009	
	The case was considered by the committee as per agenda. The case has already been rejected. Committee decided that RA to proceed for abinitio cancellation of Advance Authorization .			

11	744	M/S. SHREE WARANA SAHAKARI DUDH UTPADAK PRAKRIYA SANGH	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	Case No.:1/32/85-ALC3/2009			
	HQ File :01/85/050/00167/AM10/	RLA File :03/95/040/00539/AM10/	Lic.No/Date:0310548022 27.11.2009	
	The case was considered by the committee as per agenda. Committee noted the comments of NDRI vide letter No. 7-2/DT/09-2 dated			

04.01.2010 and decided to remind Export Cell to expedite their comments regarding export policy of Whole Milk Powder. To be re-listed on 04.02.2010.

12	745 Case No.:3/32/85-ALC3/2009	M/S. KAWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred
	HQ File :01/85/050/00169/AM10/	RLA File :07/24/040/00325/AM10/	Lic.No/Date:0710068556 30.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 14.01.2010.			

13	746 Case No.:21/28/85-ALC3/2009	M/S. ALKALOIDS CORPORATION	M.No. 36/AM10 DT. 07.01.2010	Status: Deferred.
	HQ File :01/85/050/00160/AM10/	RLA File :02/24/040/00150/AM10/	Lic.No/Date:0210133376 06.11.2009	
	The case was considered by the committee as per agenda. It was noted that comments from AYUSH have not been received. Committee decided to remind AYUSH. To be re-listed on 04.02.2010.			

14	747	REF FROM PC-4	M.No. 36/AM10 DT. 07.01.2010	Status: Transferred to PC-4.																					
	HQ File :01/85/162/299/AM10	PC-4 F.No. 01/94/180/SION-Uttam Galva/AM09/PC-4																							
	Merger of SION for the same export product with alternative inputs reg.																								
	The case was considered by the committee as per agenda. It was noted that following SIONs in which export products are same but inputs are different, as under																								
	<table><tr><td>S.No.</td><td>Export Product</td><td>SION</td></tr><tr><td>1</td><td>Block Frozen Headless Shell on Shrimp</td><td>D18</td></tr><tr><td></td><td></td><td>D19</td></tr><tr><td></td><td></td><td></td></tr><tr><td>2</td><td>White Sugar</td><td>E-52</td></tr><tr><td></td><td></td><td>E-79</td></tr><tr><td></td><td></td><td></td></tr></table>				S.No.	Export Product	SION	1	Block Frozen Headless Shell on Shrimp	D18			D19				2	White Sugar	E-52			E-79			
S.No.	Export Product	SION																							
1	Block Frozen Headless Shell on Shrimp	D18																							
		D19																							
2	White Sugar	E-52																							
		E-79																							

3	Football No. 5	I 6
		I 7
4	Moduled paper Pulp Egg Trays	K-50
		K-51
		K-52

Committee decided to inform Policy-4 with reference their OM dated 17.11.2009.

15	748 Case No.:22/28/85-ALC3/2009	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	Meet No/Date:36/85-ALC3/2009 07.01.2010	Status: Deferred.
	HQ File :01/85/050/00161/AM10/	RLA File :07/24/040/00275/AM10/	Lic.No/Date:0710068117 09.11.2009	
	The case was considered by the committee as per agenda. The Committee deferred consideration of case. To be re-listed on 21.02.2010.			

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